CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

V

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Jud1.)

FORM NO. 4 (See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET APPLICATION NO.

271/2000 OF 199

Applicant(s) Smt. Juyoh Balsha Baugan Respondent(s) union of India Son

Advocate for Applicant(s) Mr. A. Shones

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
form and within time F. of Rx 10 50/ deposited vide APO BIT No. CG- 49-7-708	19.9.00	Present: The Hon'ble Mr Justice D.N. Choudhury, Vice-Chairman. Heard Mr A.Ahmed, learned counsel for the applicant. Issue notice to show cause as to why this application shall not be admitted. Returnable by 24.10.2000.
13-7 200		Mr A.Deb Roy, learned Sr.C.G.S.C is requested to obtain necessary instruction on the matter. List on 24.10.2000 for filing reply
20/9/2000 Notice preserved and Sent to Describer for mais the Sew No 1 to 4 vide		to the show cause and admission. Till that date the applicant shall be allowed to continue in her present post she is holding today.
D Mo 1931 6 1934 dtd 2019/0000		Vice-Chairman

Notes of the Registry 23-10-2000 No. Show cause repl hus been bibel 30.10.2000 copy of the order has been sent to the office for issuing the sure to the 1/Advocate for the parties,

Date

24.10.00

Order of the Tribunal

Heard Mr A.Ahmed, learned counsel for the applicant and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents.

It has been stated that the impugned order of transfer on promotion dated 20.5.2000 has been reviewed and the application has thus become infructuous and accordingly the same is dismissed as infructuous.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH AT GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 27/ OF 2000.

Smt. Jyoti Prabha Bayan

..Applicant.

-Versus-

Union of India & Others

.. Respondents.

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Advocate. (Ayl AHME)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH AT GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. OF 2000.

BETWEEN

MES No. 225364

Smti. Jyoti Frabha Bayan,

Lower Divisional Clerk,

Office of the Commander Works

Engineers, Air Force,

Guwahati, A. T. Road, Shantipur,

Guwahati-781009, Assam.

- Applicant

-AND-

- 1] Union of India, represented by the Secretary to the Government of India, Defence Department, New Delhi.
- 21 The Chief Engineer, Head Quarter, Eastern Command, Fort William, Calcutta # 21.
- 31 The Chief Engineer, Air Force, Shillong Zone, Shillong.

Dayan

4] The Commander Works Engineers,
Air Force, Guwahati, A. T. Road,
Shantipur, Guwahati-781009,
Assam.

•Respondents.

DETAILS OF THE APPLICATION:

PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE:

This instant application is directed against illegal and arbitrary transfer of the applicant vide Office Order No. 131841/11/3976/Engrs./EID dated 20th May 2000.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

Facts of the case in brief are given below:

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4.1 That your humble applicant a citizen of India and as such, she is entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2. Thalòat your applicant is now serving as Lower Division Clerk under the Office of the Commander Works Engineer, Air Force, Shantipur, Guwahati. She was promoted to the post of Upper Division Clerk vide Office Order No. 131841/11/3976/Engrs/EID dated 20-05-2000 and posted at Shillong in the State of Meghalaya.

Annexure-A is the photocopy of Office Order No. 131841/11/3976 /Engrs/EID dated 20-05-2000.

That your applicant begs to that her husband is an advocate by profession. He is practicing at Guwahati court. The applicant has 3(three) minor children. She resides at her native place Mirza, Guwahati. Besides the minor children the mother of the applicant who is aged about 75 year is also staying with the applicant. The mother of the applicant is suffering from old age ailments. She has to look after her husband & children besides her old mother. It is also pertinent to mention here that the applicant suffering from heart disease, Peptic Ulcer Syndrome and Chronic Malarial fever since last few months and she is under treatment of Mahendra Mohan Choudhury Hospital, Guwahati.

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The physician who is attending on her has advised the applicant to stay at Guwahati for long treatment under care of a Specialist Physician and Cardiologist.

Annexure-B is the Medical Certificate dated 13-06-2000 issued by the Mohendra Mohan Choudhury Hospital authority.

that under the Government of India's Office Memorandum No. 28034/2/97-ESTT(A) dated 12-06-1997 issued by the Department of Fersonnel Training, New Delhi regarding the posting of wife at the same station where her husband resides although he may not be a Government employee even in that case also the wife may get the benefit of posting at the same station where her husband is residing.

Annexure-C is the photocopy of Office Memorandum No. $28034\ /2/\ 97\ 6$ ESTT (A) dated 12-06-1997.

That the applicant begs to state that being aggrieved by the Impugned transfer order dated 28-05-2000 the applicant filed an appeal 12-06-2000 before the Chief Engineer Head Quarter, Eastern Command, Fort William, Calcutta 21 through proper channel with a request to modify her transfer order and also requested for locally adjustment/ posting at Guwahati. The Office of the Chief Engineer,

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Air Force, Shillong forwarded the appeal/representation to the Head Quarter, Eastern Command, Calcutta-21. It is worth to mention here that the movement order to Shillong issued to the Applicant has been extended to 31st August 2000 (A.N.) vide letter No. 1242/CLK/128/EIB dated 24 th July 2000. But till today the Respondents have not considered her appeal. Hence, she has compelled to approach this Hon'ble Tribunal for seeking justice. In the meantime she has filed another representation dated 28 th August 2000 which is pending before the Respondents.

Annexure-D is the photocopy of the representation dated 12-06-2000 filed by the applicant.

Annexure-E is the photocopy of the forwarding letters dated 20-07-2000.

Annexure-F is the photocopy of the Extension of Movement Order dated 24-07-2000.

4.6 That the applicant begs to state that there are number of vacancies in the Office where the applicant is working and also vacancies are lying in other offices within Guwahati. Now she apprehends that at any time she may be released from Guwahati to Shillong. As such, the applicant is approaching before this Hon ble Tribunal for seeking justice.

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4.7 That your applicant begs to state that ever since her entry to the service of this department she has been running her devotional and sincere service to all the concerned higher authorities with ought most satisfaction. There is no blemish from any quarter in any point of time in her entire service life.

4.8 That your applicant submits that it is not possible for the applicant to stay alone at Shillong, Meghalaya leaving hher minor Children, who are studying in Assamese Medium and also the mother of the applicant who is aged about 75 years and suffering from old age ailment.

A.9 That your applicant submits that the Respondents have issued the transfer order in violation of Government Circular and Policy regarding posting of husband and wife at the same station. Your applicant has got reasonable belief that the Respondents are resorting a colourable exercise of power to accommodate their interested person.

4.10] That your applicant further submits that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India regarding posting of husband and wife at the same station.

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- 4.11 That in view of the facts and circumstances it is a fit case for passing an interim order protecting the interest of the applicant and her family members including her minor children and her bed ridden mother.
- 4.12 That this application is filed bona fide and for the interest of justice.
- 5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:
- 5.1 For that, due to the above reasons narrated in details the passing of the transfer order of the applicant in prima facie is illegal, mala fide, arbitrary and without jurisdiction and hence the same is liable to be set aside and quashed.
- 5.2 For that, the action of the Respondents is highly illegal, arbitrary and also violative of the Government Policy regarding transfer of husband and wife at the same station.
- 5.3 For that, denial of benefit of posting of her husband at the same station is in total violation of the Articles 14, 16 and 21 of the Constitution of India in as much other similarly situated employees have been granted the said benefit.
- 5.4 For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who

are similarly situated should be granted the said benefits.

5.5 For that, the applicant having been denied the said benefit without any reasonable excuse by the Respondents and as such, proper reliefs are required to be granted to the applicant.

5.6 For that, the action of the Respondents is arbitrary, mala fide and discriminatory with an ill motive and as such, the impugned transfer order dated 20-05-2000 is liable to be set aside and quashed.

5.7 For that, the Respondents before transferring the applicant ought to have considered the transfer policy of the Government of India in this matter and as such, the impugned transfer order is bad in the eye of law and is liable to be set aside and quashed.

5.8 For the, in any view of the matter the action of the respondents are not sustainable and hence the same is liable to be set aside and quashed.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicants further declare that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondent as to why the Impugned Transfer order dated 20-05-2000 issued by the Respondent may not be quashed and after hearing the parties and the cause or causes that may be shown your Lordship may be pleased to direct the Respondents to give the following reliefs.

8.1 That the impugned order of Transfer dated 20-05-2000 transferring the applicant from Guwahati to Shillong is liable to be set



aside and a fresh order of promotion & transfer may be issued with consideration of Government Policy laid down regarding posting of husband and wife at the same station.

- 8.2 Cost of the application.
- 8.3 To pass any other relief or reliefs to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the applicant most respectfully prays for interim order by way of suspending the order of Transfer from Guwahati to Shillong dated 20-05-2000 (Annexure-1) issued by the Respondents with further direction to allow her to be promoted and posted at Guwahati till a fresh order of promotion and transfer is issued by the Respondents.

- 10. Application Is Filed Through Advocate.
- 11. Particulars of I.P.O.:

 I.F.O. NO. OG 497708

 Date Of Issue 3,7,2000

 Issued from Gualit G.P.O

 Payable at
- 12. LIST OF ENCLOSURES:

As stated above.

· · Verification.

Engan

VERIFICATION

I, MES No. 225364 Smti. Jyoti Prabha Bayan, Lower Divisional Clerk, Office of the Commander Works Engineers, Air Force, Guwahati, A. T. Road, Shantipur, Guwahati-781009, Assam do hereby solemnly verify that the statements made in paragraphs \to4.3, 4.5 are true to my knowledge those made in paragraphs

are being matters of records are true to my information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and I have not suppressed any material facts.

And I sign this verification today on this the $\mbox{$160$}$ day of September 2000 at Guwahati.

Jysti Prabha Bayan

Declarant.

Tele : FW 2702

Purv Kaman Mukhyalaya HQ/Eastern Command Abhiyanta Shakha Engilheers granch rort voillism Calcutta-700 021

131841/11/ 3976 /Engrs/EID

20 May 2000

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PROMOTION POSTING ADM CADRE (LDC TO UDC)

Reference to this HO letter No.131841/11/3964/Engrs/EID dated 30th March 2000.

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3. The date from which the individuals are brought in posiThe actual date of promotion as ULC and Seniority will be

- Before the above individuals are brought in position against the above individuals are brought in position involved in any disciplinary/spE/CBI case and there are not above promotion. This should be indicated in the Movement erse against the individuals to warrant with notaing or the order. This should be indicated in the Movement order.
- to the individuals will be relieved immediately according I) dated 09 Sept 92 forwarded by DOP & T CM No.16/7/90 Estt(Part-131341/2/209/Engrs/EID dated 13th Jan 93.

B.D.Barrings Major so 2 (pers) D. Dan Indila For Chief Engineer

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B-in-C's Branch Army Headquarters Dio Po New Delhi-11

- 2. CDA Patna, CDA Guwahati, Alo Calcutta, AAO Shillong 3. All affected Umit/Formation:
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a caudiologist

Sub-Divisio 140 Officer.

No.28034/2/97-Estt.(A)

Government of Indian

Ministry of Fersonnel, Public Grievances & Pensions (Department of Tersonnel & Training)

New Delhi, the 12th June, 1997

OFFICE MEMORANDUM

Sub Politing of husband and wife at the same station.

Cource

The undersigned is directed to say that on the subject mentioned above, Government had issued detailed guidelines vide DM No. 28034/7/86-Estt.(A) dated 3.4.86. The fifth Central Puy Commission has now recommended that not only the existing instructions regarding the need to post husband and wife at the same station need to be reiterated, it has also recommended that the scope of these instructions should be widened to include the provision that where posts at the appropriate level exist in the organisation at the same station, the husband and wife may invariably be posted together in order to enable them to lead a normal family life and look after the welfare of the children, especially till the children are 10 years of age.

Government, after considering the matter, The has decided to accept this recommendation of the Fifth Central Pay Commission. Accordingly, it is reiterated that all Ministries / Departments should strictly adhere to the guidelines | laid down in -28034/7/86-Estt.(A) dated 3.4.86 while deciding on the requests for posting of husband and wife at the station and should ensure that such posting invariably done, especially till their children are years of age, ir posts at the appropriate level exist in the organisation, at the same station and if administrative problems are expected to result consequence.

3. It is further clarified that even in cases where only the wife is a government servant, the concession elaborated in para 2 of this O.M. would be admissible to the government servant.

4. These instructions would be applicable only to posts within the same department and would not apply on appointment under the Central Staffing Scheme.

(1W)

1. 7. 7. 1. copy of this 28034/7/86-Estt.(A) podated 3.4.86 is enclosed for Department's reference and guidance.

Hindi version of the OM is enclused.

I was the second

(Harinder Singh)

Joint Secretary to the Govt. of India Tel-No. 301 1276

- To Mark Ministries / Departments of the Government of India.
- (2) Department of Women & Child Development. Sty Market 12 1850
- (3) The National Commission for Women, 4. Deendayel Upadhyay Marg, TTO, New Delni.

The second secon

MES/225364 From :

Smt Jyoti Prabha Bayan

LDC (Pt)

C/O CWE (AF) Guwahati GUWAHATI - 781009

To

Chief Engineer HQ Eastern Command Fort William Calcutta - 21

(Through Proper Channel)

SUB : PROMOTION/POSTING OF ADM CADRE (LDC TO UDC)

Reference your HQ letter No.131841/11/3976/Engrs/EID Sir. 1: dated 20 May 2000.

- With due respect and humble submission I beg to put forward the following few lines for consideration and favourable action please:-
 - I express gratitude for promotion to me from LDC to UDC, simultaneously I also demoralised to note that I have been ordered for posting to CWE Shillong vide your HQ letter ibid. It is revealed from the promotion/posting order that all the ladies promoted have been adjusted to the local formation except myself.
 - (ii) I am consisting three minor children residing at my native place MIRZA (Kamrup District) which is about 30 KM away from my duty station. My children are studying in Assamese Medium School.
 - (iii) I am suffering from chronic Malarial fever, Peptic Ulcer Signdrome, heart disease since three months and under treatment of Mohendra Mohan Choudhury Hospital, Guwahati. My physician advised me to stay at Guwahati for prolong treatment under care of a Specialist Physician and cardiologist. A Medical Certificate obtained from the Hospital is enclosed for your perusal please.
 - (iv) My mother aged 75 years old who is suffering from various diseases and confined to bed. Being the daughter it is my moral responsibility to look after my mother constantly at her bed side as there is no other member in my family to look upon all the problems at my home.

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Copper of the control of the downer. CADIL AHMED) Contd...2. (v) While serving under GE Guwahati I had been in Govt Accommodation. Recently on expiry of my father aged 85 years, the responsibility of looking after my mother and property rest on my shoulder. My circumstances compelled me to vacate the Govt Accommodation and shifted to my native place so as to look after the problem and to avoid double expenditure. Due to the domestic problem I got local turn over posting at CWE (AF) Guwahati.

(vi) Being the female employee it is quite impossible to stay at Shillong alone leaving behind the three minor children and aged ailing mother.

In view of above I fervently appeal to your goodself that I may kindly be locally adjusted/posted to CWE (AF) Guwahati/GE (AF) Borjar considering my problems and enable me to discharge my duty without any mental distress and look upon the Welfare of my children mother for whichs act of kindness I shall ever grateful to you.

Thanking you Sir,

Yours faithfully,

Bayan

(SMT JYOTI PRABHA BAYAN, LDC(Pt) MES/225364 C/O CWE (AF) Guwahati

Dated: 12 Jun 2000

Atotal

AUNEXURE.

Tele # AF/2358

Headquarters Chief Engineer (AF) Shillong Zona Elephant Falls Camp Nonglyer Post Shilling - 793009

81006/9/ADM/ 150 /BIC(I)

00 Jul 2000

HQ Eastern Command Engineers Branch Fort William Calcutta - 700021

REQUEST FOR POSTINO/ADJUSTMENT IN CHE (AF) OUVAHATI/OF (AF) BORJAN ON MEDICAL GROUND

- 1. Reference your HQ letter No. 131841/11/3976/Engrs/EID dated 20 May 2000.
- 2. MES/225364 Smt. Jyoti Prabha Bayan, LDCof CVE (AY). Guwahati stands posted to CVE Shillong on promotion from IDC to UDC vide your above mentioned latter.
- An application dated 12 Jun 2000 in respect of the above individual requesting for adjustment in CME(AF) Guwahati or GE (AF) Borjer instead of CWE Shillong is forwarded herewith for your further action. The case of the individual has not been recommended by ACE this HQ.

4. Recommendation slip of the ACE this NO is enclosed elongwith application.

> (Om Prekosh Major

Encls : As above665 sheets)

60 II. (Pers) for Chief Engineer (AF)

Copy to

CHE (AT) Guwahati . For information with ref to your letter No. 1242/Clk/982/EIB dated 13 Jun 2000.

John American Standard Copy Capital Agents

Sin American Attack

April A

AMNEXURE

Commander Wirman Abhivanta(VS Commander Works Engineer(AF A T Road Sentipur Guwa-hati

Jul. 2000

MÈS /223664. Smt Jyoti Prabha Bayan, LDC(pt) (Through ETR Sec)

PROMOTION/POSTING ADM CADRE (LDC TO UDC.)

- Ref this office MO No. 1242/218/109/2-18 dt 07 Jul- 2000
- The following amendment is hereby made

FOR "You will be relieved of your duties on 31 Jul 2000 (AN)

Red Tou Will be relieved of your dutles on 31 Aug 2000 (AN)

Fara 4 For "Jul 2000 " Read Aug 2000 For Aug 2000 Read | Sep 2000

All other entries will remain unchanged

(AF) Guwahati

Distribution

- HO CE EC Calcutta 21
- HU. CE (SF) Shillong Zone
- HO CE Shillong Zone
- CWE Shillong
- JCD4 (Funds) Meerut
- 'CD: Guwahat'i
- A.O.Shillong 7.

And GE (AF) Borjar

All Section

Zuis farneme Journat (ANI AMORD)

From : MES-225364
Smt Jyoti Prabha Bayan,
LDC(Pt)
C/O CNE (AF) Guwahati
A.T. Road, Santipur
Guwahati - 781009

To : Maj Gen SS Puri
Chief Engineer
HQ Eastern Command
Fort William
Calcutta - 21

Sub : PROMOTION/POSTING OF ADM CAURE. (LUC TO UNC)

sir,

With deference and humility I beg to intimate you that I stand posted on promotion to CWE Shillong vide your HD letter No.131841/11/3976/Engrs/E1D dated 20 May 2000. Immediately on getting posting order I had made an appeal justifying the necessity of my presence in and around Guwahati Complex to fulfill the extream need of my family and requested your honour to change of my posting in and around Guwahati Complex vide my appeal dated 12 Jun 2000. Though outcome of the said appeal has not yet been received however authority (CWE (AF) Guwahati) has served movement order bearing No.1242/Clk/100/E18 dated 07 Jul 2000 indicating date of movement 31 Jul 2000 subsequently amended as 31 Aug 2000. Since the date of movement is approaching fait I find no other alternative expect to approach before your goodself directly for your kind consideration and favourable decision please. However, I apprologice for making appeal directly before your goodself i.e. Without maintaining the proper norms. I hope that your honour would forgive me for such lapse considering my situation which constrained me to do so.

I beg to submit the followings for your kind consideration and favourable decision please :-

- (i) I am having three minor children residing at my native place MIRZA (Kamrup-District) which is about 30 km away from my duty station. They are studying in Assamese Medium School at Mirza. Since they are growing my presence is considered to be very much essential.
- (ii) I have been suffering from heart disease, Peptic Ulcer Signdrome and Chronic Malarial fever since last few months and under treatment of the Mohendra Mohan Chowdhury Hospital, Guwahati. Physician looking after meladvised me to stay at Guwahati for prolong treatment under care of a Specialist Physician and Cardiologist. Medical Certificate already attached with my appeal dated 12 Jun 2000. If I have been forced to move at CML Shirlong I apprehend that I may not last long because of not getting proper medical treatment.

Sin Copy the outmand (Note AMME)

Resource 318, 2000

Contd...P/-2

(iii) My mother aged about 75 Yrs who is staying with meafter the sad demise of my father has been suffering from various diseases and virtually bed ridden since long. As there is no other member in my family it is my moral responsibility to look after her and provide necessary nursing till she survives.

- (iv) It is also a fact that after the sad demise of my father responsibility of looking after my mebber and property rest on my shoulder as no other member exists in my family. I had been allotted Govt. accommodation at Bhutnath, Santipur Complex however circumstances compelled me to vacate the Govt. Accommodation, so that I shall be able to look after the said domestic problem and fulfill the need of my family.
- (v) Your goodself would also agree that being a female employee it is quite impossible to stay at shillong alone leaving behind three minor children and ailing monther.
- 3. In view of the above I request your goodself to consider my case sympathitically and I may kindly be locally adjusted so as to enable me to fulfill the extreme need of my family for which act of kindness I shall ever greatful to you.

Thanking you Sir,

Yours faithfully,

Cayan

Dated +28 Aug 2000

(Smt Jyoti Prabha Bayan, LDC (Pt) MES#225364

Ata Cel Disore